



महाराष्ट्र शासन राजपत्र

असाधारण

प्राधिकृत प्रकाशन

बुधवार, फेब्रुवारी १८, २००९/ माघ २९, शके १९३०

स्वतंत्र संकलन म्हणून फाईल करण्यासाठी या भागाला वेगळे पृष्ठ क्रमांक दिले आहेत.

भाग आठ

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Maharashtra Contingency Fund (Amendment) Ordinance, 2009 (Mah. Ord. I of 2009), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

H. B. PATEL,

Secretary to Government,
Law and Judiciary Department.

[Translation in English of the Maharashtra Contingency Fund (Amendment) Ordinance, 2009 (Mah. Ord. I of 2009) published under the authority of the Governor].

FINANCE DEPARTMENT

Mantralaya, Mumbai 400 032, dated the 18th February 2009.

MAHARASHTRA ORDINANCE No. I OF 2009.

AN ORDINANCE

further to amend the Maharashtra Contingency Fund Act.

WHEREAS both Houses of the State Legislature are not in session;

AND WHEREAS the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Contingency Fund Act, for the purposes hereinafter appearing;

Bom
XLVI of
1956.

NOW, THEREFORE, in exercise of the powers conferred by clause (1) of article 213 of the Constitution of India, the Governor of Maharashtra is hereby pleased to promulgate the following Ordinance, namely:—

Short title and commencement. 1. (1) This Ordinance may be called the Maharashtra Contingency Fund (Amendment) Ordinance, 2009.
(2) It shall come into force at once.

Temporary amendment of section 2 of Bom. XLVI of 1956. 2. During the period of operation of this Ordinance, Bom. XLVI of 1956. the Maharashtra Contingency Fund Act shall have effect as if, in section 2 thereof, for the words "a sum of one hundred fifty crores of rupees" the words "a sum of four hundred crores of rupees" had been substituted.

STATEMENT

The corpus of the Contingency Fund of the State established and maintained under the Maharashtra Contingency Fund Act (Bom. XLVI of 1956) is one hundred fifty crores of rupees.

2. The Government has decided to provide financial assistance to paddy growers and orange growers. Similarly, it is also decided to provide funds to the Home Department on the backdrop of recent terrorists attack on the 26th November 2008 on Mumbai. It is, therefore, necessary to have certain amount in the Contingency Fund for these matters and other administrative expenses, if arise. These items of expenditure would constitute "New Services" and, therefore, they are required to be brought to the notice of the State Legislature. The ensuing session of the State Legislature is scheduled to commence on the 16th March 2009. Necessary orders for making available the funds for the above-mentioned items and other unforeseen and immediate items can be issued only after the expenditure on these "New Services" is brought to the notice of the State Legislature, by way of Supplementary Demands and an Appropriation Bill, passed by both Houses of the State Legislature, is published as an Act of the State Legislature. However, as the expenditure for these items is required to be incurred immediately, it will have to be met by way of withdrawal of advances from the Contingency Fund.

3. The present corpus of the Contingency Fund is only Rs. 150 crores. Out of this, at present, a balance of Rs. 97.15 crores is available in the Contingency Fund. This balance is inadequate for meeting the expenditure for the above-mentioned items and for other unforeseen and immediate items of expenditure, which would be required to be met from the Contingency Fund. It is, therefore, considered expedient to temporarily increase the existing corpus by Rs. 250 crores to make the corpus of the Contingency Fund of Rs. 400 crores, so as to meet the expenditure, as aforesaid.

4. As both Houses of the State Legislature are not in session, and the Governor of Maharashtra is satisfied that circumstances exist which render it necessary for him to take immediate action further to amend the Maharashtra Contingency Fund Act (Bom. XLVI of 1956), for the purposes aforesaid, this Ordinance is promulgated.

Mumbai,

S. C. JAMIR,

Dated the 17th February 2009.

Governor of Maharashtra.

By order and in the name of the Governor of Maharashtra,

VIDYADHAR KANADE,

Principal Secretary to Government.